

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-516**  
IB-2371/ND/2019  
IA/1166/2024, IA/1496/2024

**IN THE MATTER OF:**

Ingram Micro India Pvt. Ltd  
**Vs.**  
K.D.K Enterprises Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC CIRP

**Order delivered on 09.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the SRA : Mr. Hashmat Nabi, Adv. in IA/1496/2024  
For the RP : Mr. Anoop Prakash Awasthi (RP Chairman Monitoring  
Committee) in IA/1166/2024  
For the Erstwhile RP : Mr. Palash Singhai, Mr. Anurag Kr Singh, Mr. Harshal  
Sareen, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/1166/2024:-**

Ld. Counsel on behalf of the Applicant is present. Vide order dated 07.03.2024, we have issued notice to the Members of Monitoring Committee. Ld. Counsel on behalf of the RP is present. No one is present on behalf of other Members of Monitoring Committee. Proof of service as directed vide order dated 07.03.2024 was not filed. List this application on **20.05.2024**.

**IA/1496/2024:-**

List this application on **20.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**